



**Central Administrative Tribunal  
Principal Bench, New Delhi**

**O.A. No. 1579/2020**

**This the 05<sup>th</sup> day of November, 2020**

(Through Video Conferencing)

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman  
Hon'ble Ms. Aradhana Johri, Member (A)**

Sh. Hemendra Singh,  
Aged about 52 years,  
S/o Sh. Charan Singh Chaudhary,  
R/o A-494, Siddharth Nagar,  
Near Jawahar Circle,  
Jaipur.  
(Presently working as Manager (Tech), PIU, NHAI  
(Hanumangarh)

...Applicant

(By Advocate: Mr. Surinder Kumar Gupta)

**VERSUS**

National Highways Authority of India,  
Through its Chairman,  
C-5&6, Sector – 10,  
Dwarka, New Delhi.

...Respondent

(By Advocate: Mr. Naresh Kaushik)

**ORDER (Oral)**

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman:-**

After arguing for some time, learned counsel for the applicant sought permission of the Tribunal to withdraw the O.A., with liberty to the applicant to file another OA on the same cause of action.



2. Permission is accorded. The OA is dismissed as withdrawn. It would be open to the applicant to file a fresh one on the same cause of action. There shall be no order as to costs.

**(Aradhana Johri)**  
**Member (A)**

**(Justice L. Narasimha Reddy)**  
**Chairman**

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